

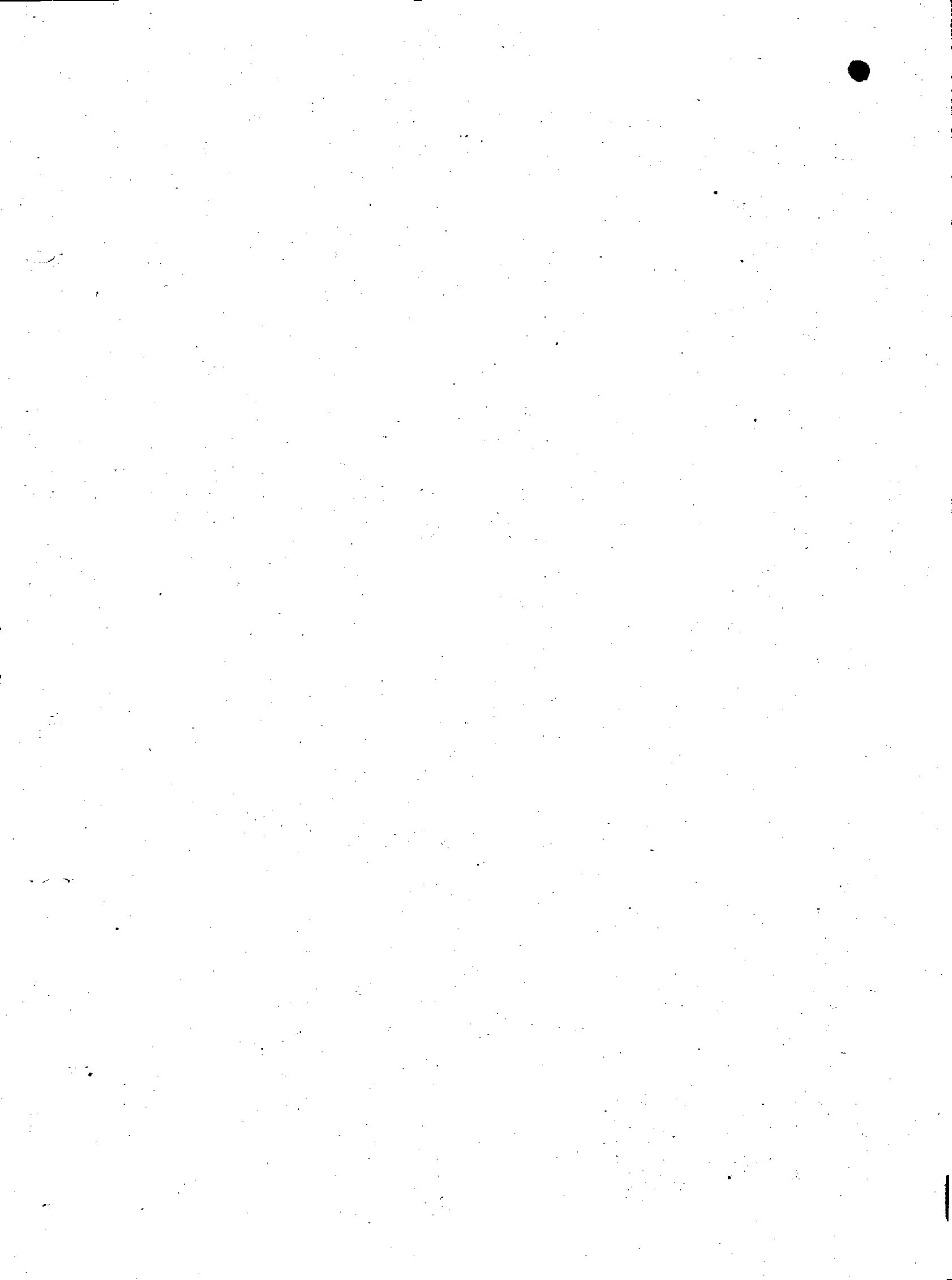
**THE ODISHA CONSOLIDATION OF HOLDINGS AND PREVENTION OF
FRAGMENTATION OF LAND (AMENDMENT) ACT, 2012**

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LAW DEPARTMENT

NOTIFICATION

The 8th March, 2013

No.2728-Legis.-33/11/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 1st March, 2013 is hereby published for general information.

ODISHA ACT 11 OF 2013

THE ODISHA CONSOLIDATION OF HOLDINGS AND PREVENTION OF FRAGMENTATION OF LAND (AMENDMENT) ACT, 2012

AN ACT FURTHER TO AMEND THE ODISHA CONSOLIDATION
OF HOLDINGS AND PREVENTION OF FRAGMENTATION OF
LAND ACT, 1972

BE it enacted by the Legislature of the State of Odisha in the
Sixty-third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Consolidation of Holdings
and Prevention of Fragmentation of Land (Amendment) Act, 2012.

Amendment
of section 1.

2. In sub-section (1) of section 1 of the Orissa Consolidation
of Holdings and Prevention of Fragmentation of Land Act, 1972
(hereinafter referred to as the principal Act), for the word "Orissa",
the word "Odisha" shall be substituted.

Odisha Act,
21 of 1972.

Amendment
of section 34.

3. For sub-section (5) of section 34 of the principal Act the following sub-section shall be substituted, namely:—

“(5) Nothing in sub-sections (1) and (2) shall apply to—

(a) any land which is covered under the approved Master Plan published under the Odisha Town Planning and Improvement Trust Act, 1956 or as the case may be, approved development plan published under the Odisha Development Authorities Act, 1982; or

Odisha Act,
10 of 1957.

Odisha Act,
14 of 1982.

(b) a transfer of any land for such public purposes, as may be specified, from time to time, by notification in this behalf, by the State Government.”.

By Order of the Governor

S.K.MOHANTY

Principal Secretary to Government I/c.